

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1915

ANSWERED ON:19.08.2013

INTER-STATE CONNECTIVITY AND ECONOMIC IMPORTANCE SCHEME

Bansal Shri Pawan Kumar; Hussain Shri Syed Shahnawaz; Vishwanath Shri katti Ramesh

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the criteria for allocation of funds to States/Union Territories (UTs) for development and construction of roads and bridges under the Inter-State Connectivity and Economic Importance (ISC&EI) Scheme;
- (b) the details of the proposals received and approved under the scheme during the last three years and the current year, State/ UT-wise including Bihar and Karnataka;
- (c) the details of funds allocated/ released/utilised by the States/UTs for the purpose during the period, State/UT-wise; and
- (d) the details of pending proposals, if any, under the said scheme along with the reasons therefor and the time by which these pending proposals are likely to be approved?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

- (a) Funds are allocated to the States/Union Territories (UTs) under Inter-State Connectivity and Economic Importance (ISC & EI) schemes every year based on the fund requirements projected during the year by the State Governments / UTs for sanctioned works and new works proposed to be sanctioned, overall availability of funds, etc. The release of funds for fifty percent financed works (i.e. EI projects) is commensurate with the expenditure proposed to be incurred from the resources of the States / UTs
- (b) The State/ UT-wise details of the proposals received and approved under the scheme during the last three years and the current year, including Bihar and Karnataka are at Annexure-I.
- (c) The State/UT-wise details of funds allocated/ released/utilised by the States/UTs for the purpose during the period are at Annexure-II.
- (d) Proposals submitted by the respective State / UTs under ISC & EI schemes are approved in accordance with Central Road Fund (State Road) Rules, 2007, subject to overall availability of funds and inter-se priority of works.
- (d) Top of Form Bottom of Form